(10)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.633/96, with OA 1192/96 and OA 1194/96

New Delhi, this 24th day of April, 2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Smt. Shanta Shastry, Member(A)

OA No.633/1996

Jagat Singh
No.8872/8516/DAP
r/o village Budhaka, PO Baina
Dt. Aligarh (UP) .. Applicant

(By Shri M.R. Raju, Advocate - not present)

versus

Union of India, through

1. Secretary
Ministry of Home Affairs
North Block, New Delhi

2. Commissioner of Police
Police Hqrs., IP Estate, New Delhi

3. Dy. Commissioner of Police
IV Bn. DAP, Delhi .. Respondents

(By Shri Vijay Pandita, through proxy Shri Rajindra Pandita)

OA No.1192/1996

Ex Constable Satender Pal
No.9213/2451/DAP
r/o village & PO Ailun
Dt.Muzaffarnagar, UP .. Applicant

(By Smt.Avnish Ahlawat, Advocate, through proxy Shri Mohit Madan, Advocate)

versus

Union of India, through

1. Lt. Governor of Delhi, through
Commisssioner of Police
Police Hqrs., IP Estate, New Delhi

2. Sr. Addl. Commissioner of Police (AP&T)
Police Hqrs., IP Estate, New Delhi

3. Dy. Commissioner of Police
IV Bn. DAP, Kingsway Camp, Delhi .. Respondents

(By Shri Vijay Pandita, through proxy Shri Rajindra Pandita)

(11)

OA No.1194/1996 Rajender Singh S/o Sh Om Singh X

Om Singh
r/o Village & PO Lilon
Dt.Muzaffar Nagar. UP .. Applicant

(By Smt.Avnish Ahlawat, Advocate, through proxy
Shri Mohit Madan, Advocate)

versus

Union of India, through

1. Lt. Governor of Delhi through,
Commissioner of Police
IP Estate, New Delhi

2. Sr. Addl. Commissioner of Police(AP&T)
Police Hqrs., IP Estate, New Delhi

3. Dy. Commissioner of Police
IV Bn. DAP, Kingsway Camp, Delhi .. Respondents

(By Shri Vijay Pandita, through proxy Shri
Rajindra Pandita)

ORDER(oral)

By Reddy, J. --

Applicant is present in the first OA while his counsel is absent. In the remaining two OAs. Shri Mohit Madan, proxy for Smt. Avnish Ahlawat, seeks adjournment in the matter. He declined to grant adjournment.

2. In all the three OAs, orders of removal of the applicants are under challenge. Applicants were constables in Delhi Police. They were removed from service on the ground of securing employment on producing false employment card after enquiry. The orders under challenge are removal, by the disciplinary authority, and confirmation by the appellate authority and revisional authority.

CAT

X Correction has been made
Vide Court Order dt 2-6-1998

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3. Identical matters have come up before us, viz. OAs No.435/96 (Subhash Chand Vs. UOI), OA 775/96 (Rakesh Kumar Vs. UOI) and OA 830/96 (Satendar Kumar Vs. Govt. of NCT) and we have considered all the points raised therein, which are more or less same in the present three OAs and all the aforesaid three OAs were dismissed by a common order dated 23.2.2000. Following the above judgement, the present OAs are liable to be dismissed. Accordingly they are dismissed. No costs.

(Smt. Shanta Shastry)
Member(A)

(V.Rajagopala Reddy)
Vice-Chairman(J)

/gtv/

Original Judgement placed in OA 683/96

Attested

G.Ganesan
28.4.2000

C.O. Cell